

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF LEGAL AFFAIRS

RAJYA SABHA

UNSTARRED QUESTION NO. 418
TO BE ANSWERED ON THURSDAY, THE 22.07.2021

Responsibility for lapses in court cases

418 Shri Sushil Kumar Gupta:

Will the Minister of *LAW AND JUSTICE* be pleased to state:

- (a) whether Government has any plan to incorporate rules for holding its officers responsible for lapses in handling the court cases;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

ANSWER

MINISTER OF LAW AND JUSTICE

(SHRI KIREN RIJJU)

(a) to (c): The Government Servants/Members of a service are governed by the Central Civil Services (Conduct) Rules, 1964, Central Civil Services (Classification, Control & Appeal) Rules, 1965 and All India Services (Conduct) Rules, 1968, which have adequate provisions for holding them responsible for any lapse in their duties including lapses for handling court cases. There is no proposal for amendment of these rules in this regard.